CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 376/MP/2026

Subject	:	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 seeking initiation of appropriate proceedings against Respondent No. 1 for non - compliance of the Order dated 30.08.2025 passed by this Commission in Petition No. 264/MP/2022 and under Section 79 of the Act read with the principles enshrined in Order XXI Rule 10 of Code of Civil Procedure Code, 1908 seeking execution and enforcement of the order dated 30.08.2025 passed in Petition No. 264/MP/20222 read with order dated 15.08.2020 passed in Petition No. 158/MP/2019 by attachment of Bank Accounts and movable and immovable assets of Respondent No.1.
Petitioner	:	Adhunik Power and Natural Resources Limited (APNRL)
Respondents	:	PTC India Limited (PTC) and Anr.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Deepak Khurana, Advocate, APNRL Shri Anurag Vats, Advocate, APNRL Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL

Record of Proceedings

At the outset, learned counsel for the Respondent, PTC, sought an additional two weeks to file its response to the reply filed by the Respondent, TNPDCL. Learned counsel for the Petitioner also sought time to file a rejoinder to the Respondent's reply.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder to the reply filed by TNPDCL within two weeks. Further, PTC was also permitted to file its response to TNPDCL's reply within two weeks.

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)